

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. I.A. 3802/2022 In C.P.(IB)-1673(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: M. S. Enterprises

V/s.

Oren Kitchen Appliances Pvt. Ltd

Appearance

For Liquidator: Adv. Aakash Sinha i/b SD Israni Law Chamber

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3802/2022

This application has been filed by the Liquidator for early dissolution of the Corporate Debtor. However, during the process of liquidation the Secured Creditor could not enforce its securities and hence, the said asset was returned back to the Corporate Debtor. The said property has been sold by the Liquidator and the Liquidator is still in the process of distribution of sale consideration in accordance with the Section 53 of IBC.

In view of the above facts and circumstances, the Liquidator seeks to withdraw the instant application. Permission is granted. Accordingly, the **I.A. 3802/2022 is disposed of as withdrawn** with the liberty to file fresh dissolution application after completion of liquidation process.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

Sd/-

LAKSHMI GURUNG
Member (Judicial)